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NATIONAL COMPANY LAW TRIBUNAL  
DIVISION BENCH  
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI  
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 15/09/2017 AT 10.30 AM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL  
SHRI S. VIJAYARAGHAVAN, MEMBER-TECHNICAL

APPLICATION NUMBER :  
PETITION NUMBER : TCP/145/2016  
NAME OF THE PETITIONER(S) : Michael Stennett  
NAME OF THE RESPONDENT(S) : M/s Megabarre Asia Pacific India Private Limited & 2 others  
UNDER SECTION : 397/398

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
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REPRESENTATION BY WHOM

M. A. MURTOZA ALI	Counsel for Respondent	Ms. A.
For		
M/s PRAEAST GOLCHANEY		

ROHAN RAJASEKARAN

Counsel for Petitioner

Ans

## **ORDER**

Counsel for the Petitioner present. Counsel for the Respondent present and filed the counter. The application filed by the Counsel for the Respondent for setting aside the *ex parte* order dated 24.03.2017 has not been numbered. Counsel for the Petitioner and the Counsel for the Applicant/Respondent submitted their arguments in detail. In the facts and circumstances of the case and in view of the submissions made by both the parties, we set aside the *ex parte* order dated 24.03.2017 subject to the payment of Rs.10,000/- by the Applicants/Respondents to the Counsel for the Petitioner within ten days. Pleadings are complete. Matter is posted for final arguments. Put up on **25.09.2017 at 10.30 A.M.**

**MEMBER (TECHNICAL)**

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**MEMBER (JUDICIAL)**

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